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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.397/2004

Monday, this the 16th day of February, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

Shri H.D. Mahi
s/o Shri C.R. Mahi
r/o B-2A/100, Janak Puri
New Delhi

(By Advocate: Shri S.K. Gupta)

..Applicant

Versus

1. Union of India
through Cabinet Secretary
Cabinet Secretariat
Presidential Estate
New Delhi
2. The Secretary
Ministry of Home Affairs
North Block, New Delhi
3. Govt. of NCT of Delhi
through its Chief Secretary
Delhi Secretariat
Players Bhawan, IP Estate
New Delhi-2
4. Director
Directorate of Vigilance
C-Wing, 4th Level
Delhi Secretariat
Players Bhawan, IP Estate, New Delhi-2

..Respondents

O R D E R (ORAL)

Justice V.S. Aggarwal:

The applicant was a Deputy Secretary in the Land & Building Department. The penalty order dated 12.8.2003 has been passed by the Lt. Governor, Delhi. Against the same, the applicant has preferred an appeal which is still pending with the respondents. The appeal is dated 3.10.2003.

2. By virtue of the present application, he seeks a direction to decide the aforesaid appeal within a stipulated time.

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(2)

3. As yet there is no order that has been passed and there is no inordinate delay. We, therefore, are of the opinion that the present petition would not be maintainable.

4. However, in order to avoid multiplicity of proceedings, we hope that the appellate authority would decide the said appeal preferably within four months of the receipt of a certified copy of the present order.

5. OA is disposed of.

Naik
(S. K. Naik)
Member (A)

Aggarwal
(V.S. Aggarwal)
Chairman

/sunil/